

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 46 AND 47 OF 2017 IN
DFR NO. 4049 OF 2016**

Dated: 13th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s Chettinad Cement Corporation Ltd. ...Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mrs. Swapna Seshadri

Counsel for the Respondent(s) : -

ORDER

**IA NO. 46 OF 2017
(*Appl. for leave to appeal*)**

In this application, the applicant/appellant has prayed that it may be granted leave to file the present appeal.

All the Respondents have been served. However, nobody is representing the Respondents. We have heard learned counsel for the appellant. For the reasons stated in the application and without expressing any opinion on the merits of the case, we grant leave to appeal. Application is allowed.

**IA NO. 47 OF 2017
(*Appl. for condonation of delay*)**

There is 39 days delay in filing this appeal. In this application, the applicant/appellant has prayed that delay may be condoned.

All the Respondents have been served. However, nobody is representing the Respondents. We have heard learned counsel for the appellant. For the reasons stated in the Application, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on 20.02.2017

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/sh